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is admissible in respect of amounts received on encashment of leave salary while in service. This relief is granted by the Income-tax Officer on an application made to him in this behalf.

(c) No such case has come to the notice of the Income-tax Officer, Bhaiwani.

Foreign tourists

1166. MISS SAROJ KHAPARDE: Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state:

(a) what is the number of tourist, from each country who visited India during the last two years, year-wise; and

(b) what steps are being taken to boost tourism in the country?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND TOURISM (SHRI H K. L. BHAGAT); (a) The information is given in the annexure. [See Appendix CXXXVIII Annexure No. 31].

(b) The steps initiated to increase the inflow of foreign tourists to India include reorientation of publicity campaigns giving emphasis on consumer advertising stepping up of public relations with overseas media agencies, tour operators and travel agents abroad, participation in international travel fairs and exhibitions, development of infrastructural facilities and improvement of transport systems including increasing airlines capacity and permitting tourist charters.

Letters received from Members of ... Parliament in the Central Board of Direct Taxes

1167. SHRI KAILASH PATI MISHRA Will the Minister of FINAN-CE be pleased to state:

(a) what is the number of letters received from Members of Parliament VIPs, which are still pending in the Central Board of Direct Taxes (i) upto 3 months; (ii) 3-6 months; (iii) 6-12 months; and (iv) more than one year old, with brief subjects, stage of each letter; and

to Questions

(b) by when these letters are likel, to be disposed off?

THE MINISTER OF STATE IN THE FINANCE MINISTRY OF (SHRI JANARDHAN POOJARI); (a) and (b) As on 1.4.1985 there were 38 VIF MP references pending in the Central Board of Direct Taxes. During 1.4.1985 to 15.4.86, 595 references were received. Out of these 548 references were dispused. of in the corresponding period, thus leaving pendency of such references to 85 as on 16.4.1986. Out of them, 77 letters were pending upto 3 months, 5 letters were pending between 3-6 months. 3 letters were pending between 6-12 months and no letter was pending for more than one vear.

These letters pertained to different subjects concerning Direct Tax Laws and their implementation. In view of the complexities involved in each such case, it is difficult to lay any target date for their disposal. However, high priority is attached to the disposal of such letters.

100 per cent export oriented gold jewellary manufacturing complex

1168. SHRI KRISHNA KUMAR BIRLA: Will the Minister of COMMER-CE be pleased to state:

(a) whether it is a fact that the scheme for 100 per cent export oriented gold jewellery manufacturing complex has failed to take off and that not a single unit has come up any where in the country;

(b) if so, when the scheme for setting up 100 per cent export oriented gold jewellery manufacturing complexes was first mooted and approved:

(c) what are the major reasons for the non-implementation of the scheme; and

(d) what steps are contemplated by Government in the matter?

THF MINISTER OF COMMERCE AND FOOD CIVIL SUPPLIES (SHRI P. SHIV SHANKER): (a) to (d) The scheme for setting up special export orien ted complexes for manufature of gold

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jewellery was notified in September, 1984. The new concept of the scheme has involved considerable preparatory work to be done by the sponsoring agencies in conjunction with several organisations including selection and development of suitable premises and finalisation of operational procedures. Substantial progress has been made in the case of some of the complexes and the Board of Approvals for 100 per cent export oriented units has already approved 13 applications for setting up units in these complexes which are expected to commence operations soon.

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NTC Mills

1169. SHRI KRISHNA KUMAR BIRLA: Will the Minister of TEXTILES be pleased to state.

(a) what is the number of National Textile Corporation mills in the country which are presently functioning without Chairmon-cum-Managing Directors stating the period for which these posts have been lying unfilled and the reasons therefor;

(b) to what extent the functioning of these mills have been hampered as a consequence thereof stating the extent of losses suffered by each of the mills during 1985 as compared to the losses suffered in 1984; and

(c) what meaures have been taken by the Government to fill up these top level positions in the Natoinal Textile mills?

THE MINISTER OF STATE OF THB MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN); (a) At present. three subsidiaries of National Textile Coroporation are functioning without Chairman-cum-Managing Director. Details are given below:

Name of the subsidiary		Date from which pos lying vacar	1	Remar	ks	
NTC (Madhya Pradesh)	Indore.	. 25-12-1985	leave prepa	with eff	diary prod lect from impletion of	1.10.1002
NTC (Utt <mark>a</mark> r Pradesh) Kan	ipur	. 29-1-1985	13-9-1	985. His re	sidiary resignation wa m 28-11-19	is accepted
NTC (Mat trashtra North	ı) Bombay.	1-3-1986			expired on a age of super.	
(b) The functioning sidiary corporation, ha seen hampered as the f	s by and lar functions of	ge not I CMDs	years 1984 December, below).		1985-86 (is given b	÷ -
sidiary corporations ha	s by and far functions of by respectiv A statement tion of th	rge not I CMDs e Com- show- te three for the	December, below). (c) Acti suitable ca cant posts.	1986) ion has be indidates f	•	elow (See d to selec
sidiary, corporations han seen hampered as the f have been performed mittee of management, ing the profit loss posi	s by and far functions of by respectiv A statement tion of th	rge not I CMDs e Com- t show- ue three	December, below). (c) Acti suitable ca cant posts.	1986) ion has be indidates f	is given b een initiatea for filling u	elow (See d to selec
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